CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 331/MP2024

Subject	:	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 7.5.2022 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 9.6.2022 for the month of May 2022 amounting to Rs. 0.46 crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL.
Petitioner	:	Sikkim Urja Limited
Respondent	:	PTC India Limited and anr

Petition No. 581/MP2025

Subject	:	Petition under sections 79(1)(f) of the electricity act, 2003, for recovery of outstanding and overdue payment along with surcharge in respect of power supplied by Sikkim Urja Ltd. (earlier Teesta Urja Ltd.) To NDMC through the petitioner under a back-to-back arrangement. For the month of April 2022 amounting to Rs. 10.89 crore and for the month of May 2022 amounting to Rs. 0.46 crore, open access charges of Rs. 0.09 crore along with late payment surcharge.
Petitioner	:	PTC India Ltd.
Respondent	:	Sikkim Urja Ltd and Anr.
Date of Hearing	:	**19.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Ravi Kishore, Advocate, PTC Ms. Deepti Dash, Advocate, PTC Ms. Navya Jannu, Advocate, SUL Shri Ravi Krishan Chandna, Advocate, NDMC

Record of Proceedings

The matters were taken up for hearing in virtual mode.

2. At the outset, the learned counsel for SUL requested that these matters be listed for physical hearing. This request was not opposed by the Respondents.

3. The Petitions shall be listed for hearing on **17.12.2026** at **2:30 p.m.**

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)